

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Bench - SMB

Court – I

Application No. ST/ROA/30168/2018

in

Appeal No. ST/30284/2016

Fact Set Systems India Private LimitedAppellant(s)

Vs.

**Commissioner of Customs, Central Excise
and Service Tax, Hyderabad - IVRespondent(s)**

Appearance

Shri Ashwani Pahwa, Chartered Accountant for the Appellant.

Shri Guna Ranjan, Superintendent (AR) for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Date of Hearing: 05/09/2018

Date of Decision: 05/09/2018

MISC. ORDER No. M/30408/2018

[Order per: M.V. Ravindran]

This application is filed for restoration of appeal No. ST/30284/2016 which was dismissed for non-prosecution by Final Order No. A/31178/2017 dated 05.07.2017.

2. After considering the submissions made by the Learned Chartered Accountant and the grounds taken in the application for restoration of appeal, I find that the absence of any representation by on behalf of the appellant was unintentional. Accordingly, the final order dated 05.07.2017 is recalled and registry is directed to restore the appeal to its original number and list the same for disposal in next SMC.

3. Restoration of appeal allowed.

(Order dictated & pronounced in open court)

M.V. RAVINDRAN
MEMBER (JUDICIAL)

Lakshmi....